HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

ROC No. 1447/SO/2024

Date:18.07.2024

CIRCULAR No.11/2024

Sub: High Court for the State of Telangana – Furnishing of CCTV Footage under Right to Information Act – Certain instructions issued – Regarding.

Instances have been brought to the notice of the High Court that some of the Applicants are seeking CCTV Footage of the Court proceeding, etc., of the Courts in the District Judiciary under Right to Information Act and in that regard sought instructions.

Attention is invited to the Supreme Court's Order dt. 23.08.2017 in W.P. (Criminal) No. 99 of 2015 between Pradyuman Bisht vs. Union of India wherein it is directed as under:

"We direct that at least in two districts in every State/Union Territory (with the exception of small states/Union Territories where it may be considered to be difficult to do so by the concerned High Courts) CCTV Cameras (without audio recording) may be installed inside the courts and at such important locations of the Court complexes as may be considered appropriate. Monitor thereof may be in the Chamber of the concerned District and Session Judge. Location of the district courts and any other issues concerning the subject may be decided by the respective High Courts. We make it clear that the footage of the CCTV Camera will not be available under the R.T.I. and will not be supplied to anyone without permission of the concerned High Court. Installation may be completed within three months from today. The report of such experiment be submitted within one month of such installation by the Registrar Generals of the

respective High Courts to the Secretary General of this Court who may have it tabulated and placed before the Court."

The High Court upon considering the matter hereby directs all the Unit heads in the State not to provide any CCTV Footage of the Court proceedings etc., to the applicants who have sought CCTV Footage under Right to Information Act.

Therefore, all the Unit Heads are directed not to provide CCTV Footage to the applicants who sought CCTV Footage under Right to Information Act. The Unit Heads are further directed to instruct the State Assistant Public Information officer(s) working in your unit to reject RTI applications seeking CCTV Footage under Right to information Act.



To

- 1. All the Unit Heads in the State of Telangana. {with a request to communicate the circular instructions to all the Assistant Public Information Officers working in their unit}.
- 2. All the Registrars, High Court for the State of Telangana. {for information}.
- 3. The Public Information Officer-cum-Registrar (Judicial-I), High Court for the State of Telangana. {for information}.
- 4. The Director, Telangana State Judicial Academy, Secunderabad.
- 5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 6. The Section Officer E-Section (for information).